

आयकर अपीलीय अधिकरण “एक-सदस्य मामला” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH, MUMBAI

माननीय श्री शक्तिजीत दे, न्यायिक सदस्य एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON’BLE SHRI SAKTIJIT DEY, JM AND
HON’BLE SHRI MANOJ KUMAR AGGARWAL, AM
(Hearing Through Video Conferencing Mode)

आयकर अपील सं./ I.T.A. No.4722/Mum/2019
(निर्धारण वर्ष / Assessment Year: 2010-11)

Nita Jhunjhunwala 232, Sanjay Bldg. No.5B Mittal Indl. Estate Andheri Kurla Rd., Marol Naka Andheri (E), Mumbai – 400 059.	बनाम/ Vs.	DCIT-Central Circle-1(4) Old CGO Building (Annex.) M.K. Road Mumbai – 400 020.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No. AAEPJ-8247-J		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

Assessee by	:	None
Revenue by	:	Ms. Smita Verma – Ld. Sr. DR

सुनवाई की तारीख/ Date of Hearing	:	22/03/2021
घोषणा की तारीख / Date of Pronouncement	:	05/04/2021

आदेश / O R D E R

Per Manoj Kumar Aggarwal (Accountant Member)

1. At the time of hearing of appeal, none appeared for assessee. No adjournment application is on record. Upon perusal of record, it transpires that the appeal has been filed with a considerable delay of 344 days. No condonation petition is on record. Left with no option, we dismiss the appeal being a defective one.

2. The appeal stands dismissed as being time barred.

Order pronounced on 5th April, 2021.

Sd/-

(Saktijit Dey)

न्यायिक सदस्य / **Judicial Member**

Sd/-

(Manoj Kumar Aggarwal)

लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 05.04.2021

Sr.PS, Jaisy Varghese

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

**उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई / ITAT, Mumbai.**